

following correction may be made in the reply given earlier to the Unstarred Question :—

In column 4, at page 2 of the statement "Action against newspapers and journals under the DIR" against 'Siyasat Jadid', Urdu daily—

For "A case against the editor, printer and publisher of this paper was registered for publishing a highly communal and objectionable article. Editor of this paper has been discharged by High Court.

Substitute "A case against the editor, printer and publisher of this paper was registered for publishing a highly communal and objectionable article. The State Government have subsequently issued orders sanctioning withdrawal of the case against the editor and publisher of the daily 'Siyasat Jadid' keeping in view of the revised policy regarding the application of the Defence of India Rules, 1962."

12.16 hrs.

PAPERS LAID ON THE TABLE

FINAL REPORT OF THE ROAD TRANSPORT TAXATION ENQUIRY COMMITTEE

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO) : I beg to lay on the Table a copy of the Final Report of the Road Transport Taxation Enquiry Committee. [Placed in Library. See No. LT-1973/67]

NAVAL CEREMONIAL, CONDITIONS OF SERVICE AND MISCELLANEOUS (SIXTH AMENDMENT) REGULATIONS, 1967

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA) : On behalf of Sardar Swaran Singh I beg to lay on the Table a copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Sixth Amendment) Regulations, 1967 published in Notification No. S.R.O. 362 in Gazette of India dated the 25th November, 1967 under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-1974/67]

GOA, DAMAN AND DIU (ABSORBED EMPLOYEES CONDITIONS OF SERVICE) AMENDMENT RULES, 1967

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI

K. S. RAMASWAMY) : On behalf of Shri Vidya Charan Shukla I beg to lay on the Table a copy of the Goa, Daman and Diu (Absorbed Employees Conditions of Service) Amendment Rules, 1967, published in Notification No. 3702 in Gazette of India dated the 21st October, 1967 under sub-section (3) of section 3 of the Goa, Daman and Diu (Absorbed Employees) Act, 1965. [Placed in Library. See No. LT-1975/67].

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 11th December, 1967 agreed without any amendment to the Cotton Textile Companies (Management of Undertakings and Liquidation or Reconstruction) Bill, 1967 which was passed by the Lok Sabha at its sitting held on the 28th November, 1967."

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SEVENTEENTH REPORT

SHRI R. K. KHADILKAR (Khed) : I beg to present the Seventeenth Report of the Committee on Private Members' Bills and Resolutions.

12.17 hrs.

STATEMENT RE: DAMAGE TO KOYLANGAR AND PROJECT DUE TO EARTHQUAKE

Mr. SPEAKER : Dr. K. L. Rao to make a statement about the earthquake.

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : Mr. Speaker, Sir, I wish to make a statement on the damage to Koyna Project and Koyanagar due to the earthquake on the 11th December, 1967.

Construction of the Koyna Dam was commenced in 1956 and the first partial filling of the reservoir started in 1961. Power generation commenced in 1962 and at present constitutes about 40% of the total power generation in Maharashtra State.